## Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of NC-V Meeting held on 08.07.2010

The Meeting No. 15/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 08.07.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A. Lal, Director	R.O, TC, Noida
3.	Sh. J.D.Giri, Nominee	AEPC
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

## (TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 15/84-ALC3/2010 MEETING DATE : 08.07.2010

Case No.:10/48/84-ALC3/2009 Party Name:MACCAFERRI Meet No/Date:15/84-ALC3/2010 Status: Approved

	ENVIRONMENTAL SOLUTIONS PVT. LTD.	08.07.2010	
HQ File :01/84/050/00269/AM10/		Lic.No/Date:3110041993 18.02.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case with 3% wastage on item of import as per report of NC team, who visited the unit of the applicant firm as detailed below:-

S.	Export item	Import item	Quantity allowed
No.	Exportition		Quartity anowed
1	Paraweb	1.Yarn High Tenacity	1) 85765 Kgs
	reinforcement	Polyester Filament yarn	
	Webbing Strips made-	2.Linear Low Density	
	up of Polyester	Polyethy (LLDPE)	2) 150275 Kgs
	Filament Yarn,	3.Masterbatch	-
	LLDPE, Masterbatch		3) 5826 Kgs

The ratio of LLDPE & Master batch polymer shall be maintained 100:4.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:24/9/84-ALC3/2010	1 3		Status: Rejected
HQ File :01/84/050/00060/AM11/		Lic.No/Date:0610017463 18.03.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given the weight of export item in Kg. Hence, Committee felt that it is difficult to monitor the export item in number/pairs. In view of this it is not possible to fix the norms. Therefore, Committee was constrained to reject the case.

II			Status: Rejected
HQ File :01/84/050/00054/AM11/		Lic.No/Date:0410112706 26.03.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier during personal hearing before NC, the representative of the firm, who had attended the meeting was clearly advised to indicate the fabric width on each export item and the same should be incorporated on the export side in the future advance authorization for consideration of Norms Committee. It was observed that applicant firm have failed to comply with the instructions of NC. In view of this, Committee was constrained to reject the case. In future, Committee will not consider this case without incorporation of width of fabric on export side.

RLA may take suitable consequential action accordingly.

		1 3	Meet No/Date:15/84-ALC3/2010 08.07.2010	Status: Deferred
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HQ File :01/84/050/00050/AM11/	RLA File :05/24/040/00539/AM10/	Lic.No/Date:0510261480	Defer Date:05.08.2010
		30 03 2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC team has visited the unit of the firm and report is under preparation. It was therefore, decided to defer the case for re-listing on 05.08.2010.

Case No.:8/5/84-ALC3/		Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:15/84-ALC3/2010 08.07.2010	Status: Approved
HQ File :01/84/050/00026	/AM11/		Lic.No/Date:0310570525 21.04.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have merely given sketch of export item bearing style No. 1J1267. They have neither given CAD/CAM, Calculation sheet, Measurement nor size-wise specification of each export item alongwith justification for asking higher quantitative requirement. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case detailed below: -

- The import item at S.No. 1, 5 and 6 against export item No. 1, 2 & 3 respectively may be allowed @ (i) 2.45 Sq mtrs./Pc.
- The item of import at S.No. 2, 3 & 4 against export item No. 1 may be allowed as applied for in this (ii) case.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:3/10/84-ALC3/2010	Party Name:SHAHI EXPORTS		Meet No/Date: 08.07.2010	15/84-ALC3/2010	Status: Approved
	HQ File :01/84/050/00067/AM11/	RLA File :05/24/040/00066/AM		Lic.No/Date:05 21.05.2010	10264788	
	Decision: The Committee consider authorities present in the meeting decision.					
$\ _{6}$	Export Product	Import Item	Qty. allowed	J.		
	Ladies Shirt dress made of	100% cotton yarn	542648 Sq	mtrs.		
	100% cotton yarn dyed fabric,	dyed fabric, GSM-				
	GSM-98+/-10% (Style No. FL	98+/-10%				
	40207T)					
	The GSM should match in both i	mport & export. The F	R.A shall be	advised to	take necessary	action subject to

			1	1	Status: Deferred
7		HQ File :01/84/050/00071/AM11/		1	Defer Date:05.08.2010
Decision: The Committee considered the case as per agenda and observed that convert applicat			action has not		

||Decision: The Committee considered the case as per agenda and observed that copy of application has not

compliance of other usual conditions.

been received in this case. It was therefore decided to defer the case for re-listing on 05.08.2010.

## Manual agenda cases

Case No. 129	M/s Meenakshi India Ltd., Chennai
NC 15/11 dt. 08.07.2010	F.No. 01/84/50/283/AM-04/DES-V
Re-fixation of input output	norms against Advance Authorization No. 0410041075
dated 22.05.2003 – under F	Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and decided to call for a copy of complete set of original application submitted by the firm in this case. Further, it was also decided to advise the applicant firm to submit copy of shipping bills, invoices and other relevant documents which can corroborate the consumption of fabric as requested by them to reconsider the case. It was therefore decided to defer the case for re-listing on 19.08.2010.

Case No. 130	Reference received from PC-IV(B) enclosing therewith	
	reference from Jt. DGFT, Baroda	
NC 15/11 dt. 08.07.2010	F.No. 01/84/162/140/AM-11/DES-V	
DEPB claim for export of Mattress Tape under DEPB schedule entry No. 47A.		

Decision: The Committee considered the case as per agenda and observed that PC-4 (B) Section have sought clarification as to whether the export product "Mattress Tape" is covered under S.No. 47A of DEPB Rate schedule under Product group Textiles (Product Code 89). The Committee observed that in this case export item is 100 Mts. long and 30 mm wide tape made of man made filament yarn and firm has claimed DEPB under fabric category. The technical members of the Committee felt that in normal parlance, fabric range is 120cm - 230 cms or higher and fabric width is 36" (minimum) upto 90" or higher. Hence, only this range of width can be classified as fabric. DEPB Schedule at 47A is meant for fabrics, whereas export product in this case is Mattress Tape having width 30mm and technically Mattress Tape is value added products made out of fabric and cannot be classified as fabric. In view of this Committee was of the view that export item Mattress Tape in this case is not fabric and cannot be covered under 47A of DEPB rate schedule. Therefore, it was decided to inform PC-4(B) Section accordingly.

Case No. 131	Reference received from Jt. DGFT, Kolkata
NC 15/11 dt. 08.07.2010	F.No. 01/84/162/187/AM-10/DES-V
Policy relaxation of General Note No.14 of Textiles Product of DFIA licenses issued to seven different cases- reg.	

Decision: The Committee considered the case as per agenda and observed that AEPC vide their letter dated 16.06.2010 have sent their comments in the matter, which have been taken on record. It was decided to refer the recommendations of AEPC to DC (MSME) for their examination and comments thereon. The case stands deferred for re-listing on 05.08.2010.

Case No. 132	M/s Gulati Export House, Gurgoan	
NC 15/11 dt. 08.07.2010	F.No. 01/84/162/243/AM-05/DES-V	
Re-fixation of input output norms against Advance Authorization No. 0510123638		
dated 19.04.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and observed that applicant firm have not given details of measurement and complete justification for review of this case, in absence of which it is not possible to consider this case. Hence, decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 133	Reference received from Policy –III Section	
NC 15/11 dt. 08.07.2010	F.No. 01/84/162/130/AM-11/DES-V	
Clarification for eligibility under Focus Product Scheme - reg.		

Decision: The Committee considered the case as per agenda and decided to defer the case for re-listing on 29.07.2010.

Case No. 134	M/s Viraj Syntex (P) Ltd., Kanpur	
NC 15/11 dt. 08.07.2010	F.No. 01/84/50/283/AM-10/DES-V	
Ratification of input output norms against Advance Authorization No. 0610017134		
dated 29.01.2010 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before Norms Committee meeting to be held on 12.08.2010 alongwith sample & complete supporting documents and technical person to explain the case.

The case stands deferred for re-listing on 12.08.2010.